

NO. J – 13011/6/2015-JR
Government of India
Ministry of Law and Justice
Department of Justice

Jaisalmer House, Mansingh Road,
New Delhi-110011, Dated: 15th December, 2015.

ORDER

Subject: Centrally Sponsored Scheme for Development of Infrastructure Facilities for the Judiciary-Revision of funding pattern.

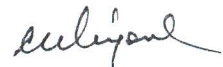
Reference no. : Department of Justice, Ministry of Law and Justice Order no. J-12021/6/2011-JR dated 15th July, 2011.

The Department of Justice has been implementing the Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for the Judiciary to augment the resources of the State Governments in this regard. The scheme in its present format covers construction of court buildings and residential accommodation of judicial officers/judges covering District and Subordinate Courts. The scheme aims at improving the physical infrastructure of the Subordinate Courts as also the housing for judicial officers in the country with a view to facilitate better justice delivery.

2. The fund sharing pattern under the Scheme since its last revision in 2011 was 75:25 between Centre and the State Governments in respect of the States other than North-Eastern States and 90:10 basis (90 being Central share) in respect of North-Eastern States. The central assistance to Union Territories is granted without the fund sharing requirement.

3. In accordance with Department of Expenditure, Ministry of Finance DO letter no. 32/PSO/FS/2015 dated 28.10.2015 the fund sharing pattern under the Scheme is revised from the year 2015-16 in the ratio of 60:40 between Centre and the State, except 8 North Eastern States, namely, Arunachal Pradesh, Assam, Mizoram, Meghalaya, Tripura, Nagaland, Manipur and Sikkim, and 3 Himalayan States, namely, Jammu and Kashmir, Himachal Pradesh and Uttarakhand, where the ratio of 90:10 will apply. For Union Territories the assistance will continue without the fund sharing requirement.

4. The central assistance to States/UTs is restricted to the budgetary provision available under the scheme during the financial year. However, States/UTs are free to spend additional amount as per their requirements from their own resources. This Centrally Sponsored Scheme is not a reimbursement scheme.



(C.K. Reejonia)

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To,

1. Chief Secretaries of all the States/UTs
2. Law/Home Secretaries of all the States/UTs
3. Finance Secretaries of all the States/UTs
4. Registrar Generals of all the High Courts
5. Resident Commissioner of all State/UTs

Copy to:

1. Secretary, Department of Justice, Ministry of Law and Justice
2. Secretary, Department of Expenditure, Ministry of Finance, North Block, New Delhi
3. AS &FA, Ministry of Law and Justice



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